

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32063/2024

(Arising out of impugned final judgment and order dated 23-02-2022 in CRLA No. 3781/2002 passed by the High Court Of Judicature at Allahabad)

RAJ VEER

Petitioner(s)

VERSUS

THE STATE OF UP

Respondent(s)

(IA No.163496/2024-CONDONATION OF DELAY IN FILING and IA No.163498/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.163497/2024-EXEMPTION FROM FILING O.T.)

Date : 02-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Aarif Ali, Adv.  
Mr. Pankaj Tiwari, Adv.  
Mr. Mujahid Ahmad, Adv.  
Mr. Rajkumar Yadav, Adv.  
Mr. Dharendra Kumar Verma, Adv.  
Mr. Vijay Kumar, Adv.  
Mr. Chand Qureshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice on the special leave petition as well as on the prayer of interim relief.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)